

**2023 LiveLaw (SC) 677**

**IN THE SUPREME COURT OF INDIA**  
**B.R. GAVAI; J., PRASHANT KUMAR MISHRA; J.**  
**Special Leave to Appeal (Crl.) No(s). 7696/2023**  
**MANOJ versus STATE OF U.P.**

**Contempt of Court - Merely because the matter is not listed on the date specified by the Court, cannot be a ground to initiate contempt petition against the Registry.**  
*(Para 2)*

(Arising out of impugned final judgment and order dated 01-06-2023 in CRMBA No. 14412/2023 passed by the High Court of Judicature at Allahabad)

*For Petitioner(s) Mr. Devvrat, Adv. Ms. Swati Setia, AOR Mr. Devesh Agnihotri, Adv. Mr. Sumit Kansal, Adv. Mr. Aditya Kumar Dubey, Adv.*

*For Respondent(s) Mr. Ravindra Kumar Raizada, Sr. Adv. Mr. Shashank Shekhar Singh, AOR Mr. Ajay Singh, Adv.*

**ORDER**

**SLP (Crl.) No(s). 7696/2023**

1. This is a petition seeking bail.
2. Learned counsel for the respondent/State vehemently opposes the petition.
3. However, taking into consideration the nature of allegation(s), we are inclined to grant bail to the petitioner.
4. The petitioner is directed to be released on bail in connection with Case Crime No. 114 of 2023 registered at Police Station Soron, District Kasganj, Uttar Pradesh, to the satisfaction of the Trial Court.
5. The special leave petition is, accordingly, disposed of.
6. Pending application(s), if any, shall stand disposed of.

**CONTEMPT PETITION (CRIMINAL) Diary No(s). 32894/2023**

1. The present Contempt Petition is nothing else but an abuse of process of law.
2. Merely because the matter is not listed on the date specified by the Court, cannot be a ground to initiate contempt petition against the Secretary General and Registrar (Listing) of this Court.
3. There are certain difficulties on account of which the matters cannot be listed, even if the Court directs the matter to be listed on a particular date.
4. Filing of contempt petition for not listing such a matter is, in our view, an attempt to browbeat the Registry. Such an attempt is highly deprecated.
5. We, therefore, dismiss the contempt petition with costs quantified at Rs. 25,000/- (Rupees Twenty-Five Thousand Only) to be paid to the Supreme Court Bar Association, which will be used for Library purposes.
6. After the aforesaid order was dictated, Dr. Adish C. Aggrawala, learned President of the Supreme Court Bar Association has tendered an unconditional apology on behalf of the petitioner. As such, the order of costs stands recalled.
7. Pending applications, if any, stand disposed of.